

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Service Tax Appeal No. 87073 of 2021

(Arising out of Order-in-Appeal No. CKJ/GST/A-I/MUM/60/20-21
dated 25.08.2020 passed by the Commissioner of CGST & CX
Mumbai)

**Bellissimo Healthy Construction &
Developers Pvt Ltd.**

.....Appellant

Lodha Excelus, Lodha Pavilion, NM Joshi Marg,
Apollo Mills Compound, Lower Parel, Mumbai

VERSUS

Commissioner of CGST & Central Excise,Respondent
Mumbai Central

4th Floor GST Bhawan, 115, MK Road
Churchgate, Mumbai

APPEARANCE:

None for the appellant
Shri S B P Sinha, (AR) for the respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER No: 85323/2025

DATE OF HEARING : 11-03-2025
DATE OF DECISION : 11-03-2025

Per: AJAY SHARMA

None for the appellant. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also i.e. on 29.07.2024, 10.09.2024, 20.12.2024 and 03.02.2025 respectively, no one appeared on behalf of the appellant despite opportunities given. With the

assistance of learned Authorised Representative, I have gone through the case record and found his submission to be correct.

2. It appears that the appellant is not interested in pursuing the appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

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